

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.579/93

DATE OF DECISION: 19.8.1993

1. Narayana Thriyikrama Kurup.
2. Hendry Chandran
3. Balakrishnan V.V.
4. K.Appukuttan Nair
5. Vadake Thalakal George Yacob
6. A.R.Karunan
7. P.M.Radhakrishnan Nair
8. C.Simonkutty
9. A.V.Lonan
10. Joseph Paul
11. Prabhakar Sam Julius Nadar
12. Abraham John
13. K.Narayanan Nair
14. N.S.Chandrasekharan Nair
15. V.Babusenan
16. Krishnapillai M
17. Rajasekharan Nair
18. G.Sasidharan Nair
19. M.Prabhakaran Nair
20. N.Ravindranathan Nair
21. K.P.Rajan
22. M.N.Narayanan Nair
23. John Joseph
24. S.Chandrangathan
25. Sadanandan Nair K.
26. P.G.Sukumaran Nair
27. K.P.S.Nair
28. K.Gopala Pillai
29. Joseph Chittalapally Baby
30. Theppanath House Anthony Anto
31. M.C.Karunakaran
32. M.T.Abraham
33. A.Balakrishnan
34. K.T.Kuttisankaran
35. N.V.Elias
36. T.M.Mohamedali
37. V.Narayanan
38. Sunny Joseph
39. Raveendran Punnoli
40. P.M.Thomas .. Applicants

Mr.M.Rajagopalan .. Advocate for applicants

Versus

1. Union of India represented by the Secretary, Ministry of Defence, New Delhi
2. Controller of Defence (Pension) Accounts, Allahabad.
3. Defence Pension Disbursing Officer, Ernakulam.
4. Defence Pension Disbursing Officer, Trivandrum.
5. Defence Pension Disbursing Officer, Kottayam.
6. Defence Pension Disbursing Officer, Quilon.

7. Defence Pension Disbursing Officer, Trichur.
8. Branch Manager, Canara Bank, Alatoor.
9. Branch Manager, State Bank of Travancore, Pallom.
10. Addl. Sub Treasury Officer, Calicut.
11. Branch Manager, State Bank of India, Mankarai.
12. Branch Manager, SBT, Kolencherry.
13. Branch Manager, SBT, North Parur.
14. Branch Manager, Canara Bank, Edappal.
15. Branch Manager, SBI, Main Branch, Calicut.
16. Branch Manager, Canara Bank, Meladi, Kozhikode.
17. Branch Manager, Union Bank of India, Perumabavoor.
18. District Treasury Officer, Trivandrum.
19. Branch Manager, SBT, Shipyard Branch, Ernakulam. .. Respondents

Mr. M. A. Manhu, ACGSC .. Advocate for respondents 1 to 7.

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman.

JUDGMENT

I have heard counsel for applicants and respondents. In the light of the decision in T.A.K. 732/87, O.A.1604/92 and connected cases, respondents are directed to pay the applicants, the relief on pension withheld. Arrears will be remitted to the Provident Fund Accounts of the applicants and future instalments will be paid as and when they fall due. In the event of the Supreme Court confirming the decision in

3.

T.A.K.732/87 the amount credited to the Provident Fund Accounts will be disbursed to the applicants, if they so desire. In case the order in T.A.K.732/87 is set aside such amount received contrary to the decision will be repaid by the applicants to the respondents.

Application is allowed as above. No costs.

Dated the 19th day of August, 1993.

*Chettur Sankaranair*  
CHETTUR SANKARAN NAIR(J)  
Vice Chairman

ks/19.8